Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

(This the 23rd Day of August, 2018)

Hon'ble Mr. Justice Bharat Bhushan-J.M.

Original Application No. 330/0821/2018

(U/S 19, Administrative Tribunal Act, 1985)

Smt. Hridaya Devi, aged about 58 years, W/o Late Brij Bhushan Singh R/o Village Bijlapar, Post Barjah Bazar (Barka Gaon), District Deoria and presently residing at Quarter No. 303C, Dairy Colony, Near Scott Kutir, North Eastern Railway, Gorakhpur.

By Advocate: Shri A.D. Singh.

Versus

- 1. Union of India through its General Manager, North Central Railway, Gorakhpur.
- 2. General Manager (P), North Eastern Railway, Gorakhpur.
- 3. Chief Administrative Officer (Construction), North Eastern Railway, Gorakhpur.
- 4. Finance Advisor & Chief Account Officer, North Eastern Railway, Gorakhpur.

.....Respondents

By Advocate: Shri P.K. Rai.

ORDER

Heard Shri A.D. Singh, counsel for the applicant and Shri P.K. Rai, counsel for the respondents.

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2. Counsel for the applicant submitted that the

applicant's grievance would be redressed if the

representation dated 31.12.1998 (Annexure No. A-7) of

the applicant is disposed off by the respondents within

the stipulated time frame.

3. Counsel for the respondents has no objection if

such a direction is given.

4. Accordingly, the Respondent No. 2/Competent

Authority is directed to decide the representation of the

applicant dated 31.12.1998 (Annexure No. A-7) by

passing a reasoned and speaking order within a period

of two months from the date of receipt of a certified copy

of this order.

5. It is made clear that I have not gone into the merits

of the case.

6. With this direction, the OA stand disposed off. No

order as to costs.

(Justice Bharat Bhushan)

Member (J)

<u>/SS/</u>